

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 612
IB-2081(ND)/2019

**IA/4318/202, IA/3643/2021, IA/3898/2021, IA/4642/2021,
IA/5389/2021, IA/5074/2022 & IA/1847/2023**

IN THE MATTER OF:

M/s. Modern Credit Pvt. Ltd.

...PETITIONER

Vs.

M/s. Tybros (INDIA) Tours Pvt. Ltd.

...RESPONDENT

Section

U/s 7 of IB Code, 2016

Order delivered on 15.04.2024
HYBRID HEARING (PHYSICAL & VC)

Coram:

SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Financial Creditor	:Mr. Aditya Madan, Ms. Aishwarya Adlakha, Advs.
For the EPFO	:Mr. Abhas Mishra & Ms. Neha Singhal
For the RP	:Adv Rakesh Kumar Adv Ankit Sharma , Adv Preeti Kashyap.
For the Ex-Director and Statutory Auditors	:Mr. Rishabh Jain, Adv
For the IIFL	:Mr. Nishant Awana, Adv. in IA/5074/2022.
For the IT Department	:Mr Gaurav Gupta, Sr Standing Counsel with Mr Puneett Singhal and Mr Shivendra Singh, Jr Standing Counsels.
For the Respondent/Corporate Debtor	:Mr. Amrendra Kumar Singh, Adv for the Respondent No. 1/ SBI in IA No. 5389/2021.

ORDER

Due to paucity of time, matter is adjourned to **14.05.2024**.

Sd/-
(Court Officer)